

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor	Altius Digital Private Limited
2.	Date of incorporation of corporate debtor	27/05/2015
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs / Registrar of Companies, Mumbai
4.	Corporate identity number of corporate Debtor	U51101MH2015PTC264918
5.	Address of the registered office and principal office (if any) of corporate debtor	102,1st Floor, Bldg. No. A-5, Babosa Industrial Park Saravali Village, Nashik-Mumbai Highway, Bhiwandi, Thane, Thane District, Maharashtra, India, 421302
6.	Insolvency commencement date of the corporate debtor	19/12/2023
7.	Date of invitation of expression of interest	17/06/2024
8.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For the detailed EOI and eligibility criteria, please contact on <a href="mailto:bagaria.arun@gmail.com">bagaria.arun@gmail.com</a>
9.	Norms of ineligibility applicable under section 29A are available at:	For the Norms of ineligibility applicable under section 29A, please contact on <a href="mailto:bagaria.arun@gmail.com">bagaria.arun@gmail.com</a>
10.	Last date for receipt of expression of interest	02/07/2024
11.	Date of issue of provisional list of prospective resolution applicants	12/07/2024
12.	Last date for submission of objections to provisional list	17/07/2024
13.	Date of issue of final list of prospective resolution applicants	27/07/2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01/08/2024
15.	Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	Request for resolution plan, evaluation matrix, IM and further information will be shares with prospective resolution

		applicants via email, who qualify as per the eligibility criteria.
16.	Last date for submission of resolution plans	31/08/2024
17.	Manner of submitting resolution plans to resolution professional	As mentioned in the request for resolution plans.
18.	Estimated date for submission of resolution plan to the Adjudicating Authority for Approval	30/09/2024
19.	Name and registration number of the resolution professional	<b>Name:</b> Arun Kishanlal Bagaria <b>Reg. No.:</b> IBBI/IP-N00278/2017-18/10836
20.	Name, Address and e-email of the resolution professional, as registered with the Board	<b>Name:</b> Arun Kishanlal Bagaria <b>Address:</b> 701, Stanford Building, Junction of SV Road, Above Mahindra Showroom, Andheri (West), Mumbai-400058, Maharashtra. <b>E-mail:</b> <a href="mailto:bagaria.arun@gmail.com">bagaria.arun@gmail.com</a>
21.	Address and email to be used for correspondence with the resolution professional	<b>Address:</b> 701, Stanford Building, Junction of SV Road, Above Mahindra Showroom, Andheri (West), Mumbai-400058, Maharashtra. <b>E-mail:</b> <a href="mailto:bagaria.arun@gmail.com">bagaria.arun@gmail.com</a>
22.	Further Details are available at or with	Arun Kishanlal Bagaria <b>E-mail:</b> <a href="mailto:bagaria.arun@gmail.com">bagaria.arun@gmail.com</a>
23.	Date of publication of Form G	17/06/2024

Date: 17/06/2024

Place: Mumbai

  


**Arun Kishanlal Bagaria**

Reg. No.: IBBI/IP-N00278/2017-18/10836

701, Stanford Building, Junction of SV Road,  
Above Mahindra Showroom, Andheri (West),  
Mumbai-400058, Maharashtra.

For Altius Digital Private Limited

**SBI भारतीय स्टेट बैंक** Home Loan Centre, Thane  
 Dosti Pinnacle, Gala No. 3, Plot E7, Road No. 22, Wagle Industrial Estate,  
 Circle No. 22, Thane (W) 400 604. Email: rasecc.thane@sbi.co.in

**[Rule 8(1)] POSSESSION NOTICE (for Immovable Property)**

Whereas, The undersigned being the Authorised Officer of the State Bank of India under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to borrowers to repay the amounts mentioned in the notice with further interest as mentioned below, within 60 days from the receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and public in general that undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13 (4) said Act read with rule 8 & 9 of the said rules on Date 13/06/2024. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of State Bank of India for the amounts and further interest thereon mentioned against account herein below:

Sr. No.	Name of the Borrower & Loan Account No.	Date of 13(2) Notice and Amount	Description of properties
1.	Mr. Krishna Dhaoo Vartha & Mrs. Sapna Krishna Vartha (Account No. 33975855691/33975857610)	02.02.2024 / RS. 6,65,924/- (Rupees Six Lakh Sixty Five Thousand Nine Hundred Twenty Four Only) as on 02.02.2024 with further interest, cost, charges etc.	Flat No. 701, 7 Th Floor, Tower No. 01, Allanta Eden World Phase 1, Pipe Line Road, Bhadwad, New Bhiwandi-421302
2.	Mr. Bhatjesing Ajapsing Rajput (Account No. 62290511759)	04.01.2024 / RS. 8,54,517/- (Rupees Eight Lakh Fifty Four Thousand Five Hundred Seventeen Only) As On 04.01.2024 with further interest, cost, charges etc.	Flat No. 304, 3rd Floor, Building No. A/1, Pavanputra Residency, Thane Bhiwandi Road, Kalher, Bhiwandi, Thane - 421302

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.  
 Date: 13-06-2024, Place: Bhiwandi

Authorized Officer, State Bank of India

**PUBLIC NOTICE**

Notice is hereby given to the public at large, that my client Mr. Dharma R. Suradkar, Mrs. Kavita D. Suradkar (Purchasers) have entered into agreement for sale with Mr. Hitesh G. Charla, Mrs. Minakshi H. Charla (Vendors) for purchase of residential premises being Flat No. 303, Prime Nest, Lokhandwala Township, Akuri Road, Kandivali East, Mumbai 400101. Any persons claiming a right, title, interest in the above flat or any part thereof by way of sale, gift, lease, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise have any objection, shall inform me in writing at below mentioned address undersigned within 7 days from the date of publication of this notice, failing which no claim will be entertained thereafter which take note seriously.

Sd/-  
 ADVOCATE RAJESH B TALEKAR,  
 20, First Floor, Nawab Bldg,  
 Place: Mumbai Nr. Flora Fountain, D.N Rd.,  
 Date: 17/06/2024 Fort, Mumbai 400001.

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
 ORDINARY ORIGINAL CIVIL JURISDICTION  
 SUIT NO. 526 OF 2018**

Plaint presented and filed on 22 December, 2017 Reg. 28/5/2018  
 SUMMONS to answer Plaintiff under Section 27, O. V. r. 1, 5, 7, and 8 and O. VIII, r.1 and 9 of the code of Civil Procedure 1908.

1) Riyad Rashid Oomerbhoy, Age: 43, Indian Inhabitant  
 2) Ismail Nazir Shakoor, Age: 42, Indian Inhabitant  
 3) Roohi Chetan Jaikishan-Oomerbhoy, Age: 45, Indian Inhabitant,  
 4) Rashid Sattar-Oomerbhoy, Age: 74, Indian Inhabitant,

Deleted Since Deceased  
 All residing at Noor Mansion, Chowpatty Sea face, Mumbai 400 007.  
 .....Plaintiffs

**Versus**

1) Micron Housing LLP, a partnership firm incorporated under the Limited Liability Partnership, Act, 2008 having their principal place of business at Aman Akanksha Height, Office No. 6, 6th Floor, B Wing, Gandhi Nagar, Worli, Mumbai - 400 018  
 2) Pushpak Ranka  
 3) Neeta Jain, Both Adults, Indian Inhabitants, Partners of the firm M/s. Micron Housing LLP, having their address at Aman Akanksha Height, Office No. 6, 6th Floor, B Wing, Gandhi Nagar, Worli, Mumbai 400 018.  
 4) Abdul Munaf Siddique, Age: 39, Indian Inhabitant, Residing at 205/B, 2nd Floor, Baiwas Building, Patra Chawl, Bellasis Road, Mumbai Central, Mumbai-400008. Deleted Since Deceased  
 4a) Anjum Munaf Siddiqui, Age - Not known, Widow  
 4b) Mohammad Ali Siddiqui, Age - 14 years, Minor Son  
 4c) Abdur Rahman Saididqui, Age - 8 years, Minor Son  
 Defendant Nos. 4b & 4c through Defendant No. 4a being mother and Natural Guardian, all having address At Orchid Tower, Flat No. 701, 7th Floor, Jehangir Boman Behram Marg., Opp. Mumbai Central Bus Depot, Gr. Mumbai - 400008.  
 5) Abdul Razzak Mohamed Pambra, Age 52, of Mumbai, an Indian inhabitant residing at 24/A, Union Building, 1st Floor Sleater Road, Grant Road (West), Mumbai - 400 007.  
 6) Yashoda Prabhu Kuniyadi, Age: not known, Indian Inhabitant, Having her address at Ruia Park, Moragaon, J. R. Mhatre Road, Juhu, Mumbai - 400 049.  
 7) Mohammed Hanif Musa Khan, Age: not known, Indian Inhabitant.  
 8) Jaibunissa w/o. Musa Mirza Khan, Age: not known, Indian Inhabitant,  
 9) Akbar Musa Khan s/o Musa Mirza Khan, Age: not known, Indian Inhabitant,  
 10) Khairunissa Hamid Khan d/o Hanif Mirza Khan, Age: not known, Indian Inhabitant,  
 11) Shahid Hamid Khan s/o Hanif Mirza Khan, Age: not known, Indian Inhabitant,  
 12) Nasrin Hamid Khan d/o Hanif Mirza Khan, Age: not known, Indian Inhabitant, All of Mumbai having their address at 32, Musa Niwas, Prabhat Colony, Santacruz (East), Mumbai - 400055.  
 13) Javed Ali Azami  
 14) Hiralal J. Rajbhar, Age: not known, Indian Inhabitants, both of Mumbai having their address at Ganesh Chawl, Sanjay Nagar, Marol Pipe Line, A. K. Road, Andheri (East), Mumbai - 400 059.  
 15) Abdul Karim Yakub Nakshabandi, Age: not known, Indian Inhabitant, residing at Room No. 5, Issak Chawl, Kasai Wada, Kurla (East), Kurla (East), Mumbai.  
 16) Faizal Issak Bagdadi, Age: not known, Indian Inhabitant, Having his address at 103, A-Wing, Mangolia Vihar, Nahar Amrut Shakti, Chandivali, Mumbai - 400 072.  
 17) Mubin Abubakar Begmohammed, Age: not known, Indian Inhabitant residing at Shiv Prasad Singh Chawl, Chunabhatti, S. V. Road, Santacruz (West), Mumbai - 400055.  
 18) Mohamed Salim Nanhe Shaikh, Age: not known, Indian Inhabitant, having his address at 706, Aradhana Co-operative Housing Society Ltd, Near Lake View, Turner Road Bandra (west), Mumbai-400 050.  
 19) Jt. Secretary to Government of Maharashtra and the Settlement Commissioner for the compensation pool properties-cum custodian of evacuee property Maharashtra State. Through State of Maharashtra, Mantralaya, Mumbai 400 032.  
 20) Municipal Corporation of Greater Bombay, Mahapalika Building, Mahapalika Marg., CST, Mumbai 400 001  
 21) Abubakar Salim Begmohammed, Age: about 53, Canadian Citizen, Deleted Since Deceased  
 22) Dureshwar Salim Begmohammed, Age: 67, Indian Inhabitant, Deleted Since Deceased

Both residing at 4th Floor, Noor Mansion, Chowpatty Sea Face, Mumbai 400 007.  
 To, .....Defendants

1. Anjum Munaf Siddiqui (Def. No. 4a)  
 2. Mohammad Ali Siddiqui (Def. No. 4b)  
 3. Abdur Rahman Saididqui (Def. No. 4c)  
 4. Yashoda Prabhu Kuniyadi (Def. No. 6)  
 5. Mohammed Hanif Musa Khan (Def. No. 7)  
 6. Shahid Hamid Khan s/o Hanif Mirza Khan (Def. No. 11)  
 7. Abdul Karm Yakub Nakshabandi (Def. No. 15)  
 8. Mubin Abubakar Begmohammed (Def. No. 17)  
 9. Mohammed Salim Nanhe Shaikh (Def. No. 18)  
 (The Defendants above named)

Whereas the above named Plaintiffs have instituted a suit against you, as set out in the plaint herewith,  
 You are hereby required to file in this Court an appearance in person or a Vakalatnama and a written-statement of your defence and serve a copy of the written-statement on the Plaintiff within 30 days from the service of this summons upon you and in case you fail to file the written statement within the said period of 30 days, you shall be allowed to file the written statement on such other day, as may be specified by the Court, for the reasons to be recorded in writing, but which shall not be later than ninety days from the date of service of summons, as per Order VIII, Rule-1 of Civil Procedure Code, 1908.  
 And whereas the suit will be placed for directions on the board of the Prothonotary and Senior Master on such date as may be directed by him, for directions as to the date of trial and other matters concerning the suit. Take further notice that if you fail to file your appearance in person or a Vakalatnama and written-statement as directed above, or if you fail to appear before the Prothonotary and Senior Master the suit may be ordered to be set down on Board on the same day or any subsequent day as "undefended" and you will be liable to have a decree or order passed against you. Witness Shri Devendra Kumar Upadhyaya, Chief Justice at Bombay aforesaid, this 8th day of June, 2024.

Sd/-  
 Kalpesh Joshi Associates  
 Advocates for the Plaintiffs For Prothonotary and Senior Master  
 Behramji Mansion, 4th Floor, Sd/-  
 Sir P M Road, Fort, Mumbai-400 001. SEAL Sealer  
 This 8th day of June, 2024

N.B.: You are hereby informed that the Free Legal Services from the State Legal Services Authorities, High Court Legal Services Committees, District Legal Services Authorities and Taluka Legal Services Committees as per eligibility criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authorities/Committees.  
 N.B.- A copy of the plaint alongwith all the annexures there to, certified as true copy by Advocate for Plaintiffs, is enclosed herewith  
 Note: Next date in this Suit is 19th June 2024. Please check the status and Next / further date of this Suit on the official web-site of the High Court: https://bombayhighcourt.nic.in/

**C-1**  
 (for candidate to publish In newspapers, TV)

**Declaration about criminal cases**  
 (as per the judgment dated 25th September 2018, of hon'ble Supreme Court in WP (Civil) 536 of 2011 (Public interest Foundation & Ors. Vs. Union of India & Ans.)

Name and address of candidate : **Adv. Niranjn Vasant Davkhare, 201, Gautam Deep, Veer Baji Prabhu Deshpande Road, Naupada, Thane-400601**

Name of political party : **Bharatiya Janata Party**  
 Name of Constituency : **Konkan Division Graduates' Constituency Maharashtra Legislative Council**

**I Adv. Niranjn Vasant Davkhare, a candidate for the abovementioned election, public information the following details about my criminal antecedents :**

(A) Pending Criminal Cases

SR No.	Name of Court	Case No. and Date	status of case	Section(s) of Acts concerned and brief description of offence(s)
1	J.M.F.C. Thane	SCC No. 8287/2020	Proceedings Dropped on 27/01/2021	IPC Section 188, 269 and 270 On 22/05/2020 Candidate and other come together holding paper placards and demanding free treatment of corona disease and raised slogans against the Govt. and violated order dated 14/04/2020 of the Police Commissioner of Thane City.
2	J.M.F.C. Thane	SCC No. 18916/22 02/12/2022	Awaiting Summons	Cr.PC Section 144(1)(2) Notice under emergency circumstances

(B) Details about cases of conviction for criminal offences

SR No.	Name of Court & date(s) of order(s)	Description of offence(s) & punishment imposed	Maximum Punishment Imposed
Nil	NA	NA	NA

Thanking You Your Faithfully  
**Adv. Niranjn Vasant Davkhare**

**mahindra FINANCE**  
 MAHINDRA & MAHINDRA FINANCIAL SERVICES LIMITED

Registered Office: Gateway Building, Apollo Bunder, Mumbai - 400 001.  
 Corporate Office: Mahindra Towers, A' Wing, 3<sup>rd</sup> Floor, Dr. G. M. Bhosale Marg, Worli, Mumbai - 400 018.  
 Tel.: +91 22 66526000; CIN: L65921MH1991PLC059642  
 Website: www.mahindrafinance.com | E-mail: investorhelpline\_mmfsl@mahindra.com

**NOTICE OF 34<sup>th</sup> ANNUAL GENERAL MEETING, BOOK CLOSURE AND DIVIDEND**

Notice is hereby given that the Thirty-Fourth Annual General Meeting ("the AGM") of the Members of Mahindra & Mahindra Financial Services Limited ("the Company") will be held on **Tuesday, 23<sup>rd</sup> July 2024 at 3.30 p.m.** (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and rules made thereunder and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and in compliance with all the applicable circulars of the Ministry of Corporate Affairs ("MCA") and SEBI, to transact the businesses that will be set forth in the Notice of the AGM.

- Dispatch of Notice and Integrated Annual Report via e-mail:** In compliance of the above-mentioned circulars, Notice of the AGM and the Integrated Annual Report for FY 2024 will be sent within the prescribed timelines by e-mail, only to those Members whose e-mail addresses are registered with the Company/ Registrar & Transfer Agent/ Depository Participant(s). The same will also be available on the Company's website at [www.mahindrafinance.com](http://www.mahindrafinance.com), and the websites of the Stock Exchanges where the shares of the Company are listed i.e. BSE Limited and National Stock Exchange of India Limited at <https://www.bseindia.com> and <https://www.nseindia.com>, respectively, and the website of the Registrar and Transfer Agent viz. KFin Technologies Limited ("KFinTech") or "RTA" at <https://evoting.kfintech.com>. The physical copies of the Notice of the 34<sup>th</sup> AGM and the Integrated Annual Report for FY 2024 will be sent to those members who request for the same.
- Participation at the AGM:** Members can attend and participate in the AGM through the VC/ OAVM facility only. Members can attend the AGM through video conferencing platform provided by KFinTech by logging on to <https://emeetings.kfintech.com>.
- Manner of registering /updating e-mail address:** In order to receive the Notice and Annual Report by e-mail, Members holding shares in dematerialised form can get their e-mail ID registered/ updated with their respective Depository Participants. Members holding shares in physical form may register their e-mail ID with KFinTech by sending an e-mail at [inward.ris@kfintech.com](mailto:inward.ris@kfintech.com) along with signed request letter mentioning the Folio No. with self-attested scanned copy of identity and address proof. Post successful registration of the e-mail ID, the Members would get soft copy of the Notice and Integrated Annual Report and login ID and password to enable e-voting on the business that will be set forth in the Notice of the AGM.
- Manner of casting votes through remote e-voting and e-voting during AGM:** The Company will be providing remote e-voting facility and e-voting facility at the AGM to its members holding shares as on the **cut-off date i.e. Tuesday, 16<sup>th</sup> July 2024**, to cast their votes on the business that will be set forth in the Notice of AGM.
- Book Closure Notice and Dividend payment:** Pursuant to the provisions of section 91 of the Companies Act, 2013 ("the Act") and the Rules framed thereunder and Regulation 42 of the Listing Regulations, **Notice is hereby given that the Register of Members and Transfer Books of the Company will remain closed from Wednesday, 17<sup>th</sup> July 2024 to Tuesday, 23<sup>rd</sup> July 2024 (both days inclusive) for the purpose of AGM and payment of dividend.** The dividend of Rs. 6.30/- per equity share (315%) on the face value of Rs. 2/- each for the year ended 31<sup>st</sup> March 2024, as recommended by the Board of Directors and if declared at the AGM, will be paid/ dispatched by the Company, through permitted modes, after Tuesday, 23<sup>rd</sup> July 2024 to those shareholders or their mandates whose names appear in the list of Beneficial Owners/ Register of Members as at the end of the business hours on **Tuesday, 16<sup>th</sup> July 2024**, after giving effect to valid request(s) received for transmission/transposition of physical shares lodged with the Company or its RTA on or before Tuesday, 16<sup>th</sup> July 2024.
- Request to submit TDS documents:** In order to enable the Company to determine the appropriate Tax Deducted at Source ("TDS") rates as applicable, on Dividend, members are requested to submit documents to the Company by logging on to <https://ris.kfintech.com/form15/forms.aspx?d=0> or by e-mailing to [inward.ris@kfintech.com](mailto:inward.ris@kfintech.com) on or before **Friday, 5<sup>th</sup> July 2024**. Members are requested to refer to the email communication dated 22<sup>nd</sup> May 2024 sent by the Company in this regard, copy of which is also available on the website of the Company at <https://www.mahindrafinance.com>.
- Notice to Debenture holders to submit TDS documents:** In terms of the provisions of the Income Tax Act, 1961, effective 1<sup>st</sup> April 2023, TDS at the applicable rates would be deductible on the interest payable with respect to the securities issued by the Company. Holders of Non-Convertible Debentures of the Company ("Debenture holders") are requested to submit supporting documents to the Company at [mmfsl\\_treasury\\_ncd@mahindra.com](mailto:mmfsl_treasury_ncd@mahindra.com) for claiming any exemption or lower TDS deduction, at least a week before the due date for payment of interest.
- Transfer to Investor Education and Protection Fund ("IEPF"):** Equity Shareholders are requested to claim their unclaimed/ unpaid dividend, if any, with respect to dividend declared for FY 2017 by logging their claim with KFinTech on or before 23<sup>rd</sup> August 2024 to avoid transfer of the same to IEPF.  
 Debenture holders are also requested to claim their unclaimed Interest and Principal amounts on the non-convertible debentures issued by the Company, before the respective due date(s) to avoid transfer to IEPF.
- Notice to Physical Securityholders:** In terms of SEBI mandate, the security holder(s) whose folio(s) do not have PAN, Contact Details, Bank Account Details and Specimen Signature updated, shall be eligible for any payment including dividend, interest or redemption payment in respect of such folios, only through electronic mode with effect from 1<sup>st</sup> April 2024. Members are requested to submit the said details to Company's RTA in prescribed forms.

For Mahindra & Mahindra Financial Services Limited  
 Sd/-  
 Brijbala Batwal  
 Company Secretary  
 FCS: 5220

Place: Mumbai  
 Date: 17<sup>th</sup> June 2024

Form No. 3  
 [See Regulation-15(1)(a)] / 16(3)

**DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)**  
 1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi,  
 Navi Mumbai-400703

**CASE NO.: OA/618/2021** Exh. No.:9225

**Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.**

**STATE BANK OF INDIA**  
**VS**  
**GANESH CONSTRUCTIN**

To,  
**(I) Ganesh Construction**  
 Shop No. 01, Sai Villa, Plot No. 82, Sector 21, Kamothe, Navi Mumbai, Maharashtra - 410209.

**SUMMONS**

Whereas, OA/618/2021 was listed before Hon'ble Presiding Officer /Registrar on 24/05/2019.  
 Whereas this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 542408.51/-** (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

- to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
- you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
- you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
- you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 18/07/2024 at 10:30 A.M. failing which the application shall be heard and decided in your absence.  
**Given under my hand and the seal of this Tribunal on this date: 06/06/2024.**

Sd/-  
 Signature of the Officer Authorised to issue summons.  
 (SANJAI JAISWAL)  
 Registrar  
 DRT-III, Mumbai

SEAL

Note : Strike out whichever is not applicable

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST**  
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

Sr	Name of the corporate debtor	Altius Digital Private Limited
1	Name of incorporation of corporate debtor	27/05/2015
2	Authority under which corporate debtor is incorporated/registered	Ministry of Corporate Affairs / Registrar of Companies, Mumbai
3	Corporate identity number of corporate Debtor	U51101MH2015PTC264918
4	Address of the registered office and principal office (if any) of corporate debtor	102, 1st Floor, Bldg. No. A-5, Babosa Industrial Park Sarawali Village, Nashik- Mumbai Highway, Bhiwandi, Thane, Thane District, Maharashtra, India, 421302
5	Insolvency commencement date of the corporate debtor	19/12/2023
6	Date of invitation of expression of interest	17/06/2024
7	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For the detailed EOI and eligibility criteria, please contact on bagaria.arun@gmail.com
8	Norms of ineligibility applicable under section 29A are available at:	For the Norms of ineligibility applicable under section 29A, please contact on bagaria.arun@gmail.com
9	Last date for receipt of expression of interest	02/07/2024
10	Date of issue of provisional list of prospective resolution applicants	12/07/2024
11	Last date for submission of objections to provisional list	17/07/2024
12	Date of issue of final list of prospective resolution applicants	27/07/2024
13	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01/08/2024
14	Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	Request for resolution plan, evaluation matrix, IM and further information will be shares with prospective resolution applicants via email, who qualify as per the eligibility criteria.
15	Last date for submission of resolution plans	31/08/2024
16	Manner of submitting resolution plans to resolution professional	As mentioned in the request for resolution plans.
17	Estimated date for submission of resolution plan to the Adjudicating Authority for Approval	30/09/2024
18	Name and registration number of the resolution professional	Name: Arun Kishanlal Bagaria Reg. No.: IBB/IP-N00278/2017-18/10836
19	Name, Address and e-mail of the resolution professional, as registered with the Board	Name: Arun Kishanlal Bagaria Address: 701, Stanford Building, Junction of SV Road, Above Mahindra Showroom, Andheri (West), Mumbai-400058, Maharashtra. E-mail: bagaria.arun@gmail.com
20	Address and email to be used for correspondence with the resolution professional	Address: 701, Stanford Building, Junction of SV Road, Above Mahindra Showroom, Andheri (West), Mumbai-400058, Maharashtra. E-mail: bagaria.arun@gmail.com
21	Further Details are available at or with	Arun Kishanlal Bagaria E-mail: bagaria.arun@gmail.com
22	Date of publication of Form G	17/06/2024

Sd/-  
 Arun Kishanlal Bagaria  
 Reg. No.: IBB/IP-N00278/2017-18/10836  
 701, Stanford Building, Junction of SV Road, Above Mahindra Showroom, Andheri (West), Mumbai-400058, Maharashtra.  
 For Altius Digital Private Limited

Date: 17/06/2024  
 Place: Mumbai

**बैंक ऑफ बरौदा**  
**Bank of Baroda**

Mumbai Metro West Region, Sharda Bhavan, Shree Vaikunthlal Mehta Marg, Opp Mithibai College Juhu Vile Parle, Mumbai 400 056, India Tel : 91-22 26145685,  
 E Mail : [recovery.mmwr@bankofbaroda.com](mailto:recovery.mmwr@bankofbaroda.com), Web : [www.bankofbaroda.com](http://www.bankofbaroda.com)

**ANNEXURE-E - [Abridged Sale Notice for publication in News Papers]**  
**Sale Notice For Sale Of Immovable Properties | APPENDIX- IV A [See proviso to Rule 6 (2) & 8 (6)]**

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is what is", "As is what is", and "Whatever there is" for recovery of below mentioned accounts/ The details of Borrower(s)/Guarantor(s)/Secured Asset(s)/Dues/Reserve Price/E-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr Lot No.	Name & Address of Borrower/s /Guarantor/s/ Mortgagor (s)	Detailed description of the immovable property with known encumbrances, if any	Total Dues	Date & Time of E-auction	1) Reserve Price, 2) EMD amount, Bid 3) Increase Amount	Status of Possession (Constructive/ Physical)	Property Inspection date & Time / Contact Details
1	M/s. Shreeman Owner name: Mr. Sukesh Kandra	Flat No.C/02, Ground Floor, C Wing, Versova Mangela Machimar Samaj Sarvodaya CHS Ltd., Plot No.9 & 10, Juhu-Versova Link Road, 4 Bunglows, Andheri (West), Mumbai-400053 Builtup Area - 350 Sq Feet Carpet Area - 260 Sq Feet	Rs.97,56,083.97 + Interest from 30.07.2019 with monthly rests + Legal & other costs.	05.07.2024 14.00 HRS to 18.00 HRS	1) Rs. 59,66,000/- 2) Rs. 5,97,000/- 3) Rs. 20,000/-	Physical possession	02.07.2024 & 11:00 AM to 03:00 PM Mr. Tushar Harishchandra Lad Mob: 8657744565 Branch: Jogeshwari West
2	Mr. Vishal Prabhakar Mahajan and Pooja Vishal Mahajan	Flat No 106, 1st Floor, Sai Harsh Apartment, Manvelpada Gaon, Virar East, Taluka- Vasai, District - Palghar, 401305 Builtup Area - 540 Sq Feet Carpet Area-320 Sq Ft (Including balcony)	Rs.17,51,030.80 + Interest from 01.06.2019 with monthly rests+ Legal & other costs.	05.07.2024 14.00 HRS to 18.00 HRS	1) Rs. 12,69,000/- 2) Rs. 1,30,000/- 3) Rs. 20,000/-	Physical possession	02.07.2024 & 11:00 AM to 03:00 PM Mr. Alok Yadav Mob: 8657744583 Branch: Sakinaka
3	Mr. Bhaurao S Karbhari	Flat No. 104, 1st Floor, Hi-Tech Villa, Plot No. 19, Sector No. 06, Karanjade Village, Navi Mumbai, Panel Dist., Raigad 410206. Super Builtup Area - 665 Sq Feet	Rs.2929346.79 + Interest from 29.06.2021 plus Legal & other costs	05.07.2024 14.00 HRS to 18.00 HRS	1) Rs. 33,52,000/- 2) Rs. 3,36,000/- 3) Rs. 20,000/-	Physical possession	02.07.2024 & 11:00 AM to 03:00 PM Mr. Sunil Kumar Mob: 8657744523 Branch: Amboli
4	Mr. Milan Biswas	Flat No.405,4th floor, B Wing, Om Shree Sai Dham CHS Ltd, Alkapuri Station Road, Village Achole, Nallasopara (east), Palghar - 401 209 Builtup Area - 385 Sq Feet	Rs.18,06,974.26 + Interest from 19.08.2022 with monthly rests + Legal & other costs.	05.07.2024 14.00 HRS to 18.00 HRS	1) Rs. 14,72,000/- 2) Rs. 1,48,000/- 3) Rs. 20,000/-	Physical possession	02.07.2024 & 11:00 AM to 03:00 PM Mr. Sunil Kumar Mob: 8657744591 Branch: D N Nagar, Versova

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and <https://ibapi.in>. Also, prospective bidders may contact the authorized officer Mr. Gourav Khandelwal on Tel No. 022-26145685

Date : 15.06.2024  
 Place : Mumbai

Sd/-  
 Authorized Officer (Bank of Baroda)

